

ITEM NO.37

COURT NO.2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No.8139/2022

(Arising out of impugned final judgment and order dated 04-08-2022 in CRMA No.4555/2022 passed by the High Court of Judicature at Allahabad)

AJWAR

Petitioner(s)

VERSUS

NIYAJ AHMAD & ANR.

Respondent(s)

(With I.R. and IA No.117642/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.117643/2022-EXEMPTION FROM FILING O.T. and IA No.117641/2022-PERMISSION TO FILE APPEAL)

Date : 23-09-2022 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. Ansar Ahmad Chaudhary, AOR
Ms. Shehla Chaudhary, Adv.
Mr. Md. Anas Chaudhary, Adv.

For Respondent(s) Mr. Rajul Bhargava, Sr. Adv.
Mr. Sitab Ali chaudhary, Adv.
Ms. Preeti Gupta, AOR
Mr. Hamid Ali, Adv.
Mr. Gufran Ali, Adv.
Ms. Rubina, Adv.
Mr. Shamryab Ali, Adv.
Mr. Sadik Ali, Adv.
Ms. Chitra Sharma, Adv.

**Mr. Sharan Thakur, AAG
Mr. Sarvesh Singh Baghel, AOR
Ms. Vanya Gupta, Adv.**

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 List the Special Leave Petition on 30 September 2022.
- 2 Counter affidavit be filed on or before the next date of listing.
- 3 No further adjournment shall be granted in the matter.

**(CHETAN KUMAR)
A.R. -cum-P.S.**

**(SAROJ KUMARI GAUR)
Assistant Registrar**